

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):** (a) and (b). The amount so far spent in the Fourth Plan on tourism schemes in Gujarat is Rs. 14,09,300, on the construction of a tourist bungalow and the mounting of a Son-et-Lumiere show at Sabarmati. In addition, it is proposed to augment the existing accommodation in the Gir Sanctuary and provide transport facilities at a cost of about Rs. 10 lakhs. The State Government propose to spend Rs. 50 lakhs on other schemes during the Fourth Plan.

#### Assistance from Aid India Consortium

\*1037. **SHRI S. A. MURUGANANTHAM :** Will the Minister of FINANCE be pleased to state:

(a) the quantum of aid sought by India from Aid India Consortium for the Fourth Plan period;

(b) the total aid so far received from the Consortium; and

(c) what further aid is expected from the Consortium?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :** (a) and (b). The Aid India Consortium provides aid on an annual basis and not for a Plan period of 5 years. The commitments made by the Aid India Consortium members for the first two years of the Fourth Plan viz., 1969-70 and 1970-71 amounted to \$831 million (Rs. 624 crores) and \$752 million (Rs. 564 crores) respectively.

(c) At the recent meeting held at Paris, Members of the Consortium agreed that for the year which began April 1, 1971, levels of new commitments of non-project assistance of about \$650 million, of project assistance of about \$500 million and food aid of about \$100 million would be desirable. Within the total, Members indicated action which would result in about \$90 million in debt relief. Firm commitments for aid in 1971-72 will, however, be available only after the necessary legislative and governmental approvals by the concerned Member Countries.

#### Diversion to India of aid Committed to Pakistan by World Bank Consortium

\*1039. **SHRI BISHWANATH JHUNJHUNWALA :** Will the Minister of FINANCE be pleased to state :

(a) whether India has made any effort to seek diversion of a portion of the aid, provided by the world Bank Consortium to Pakistan, to India for the benefit of the East Bengal refugees in India; and

(b) if so, the outcome thereof ?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :** (a) and (b). Aid Pakistan Consortium met informally in Paris on June 21, 1971 under the Chairmanship of the World Bank. According to the Press release issued by the World Bank, neither the Bank asked the Members to indicate intended Commitments of new economic or development aid to Pakistan, nor were any such indications given. In view of this, the question of diversion of assistance given by the World Bank to Pakistan for the use of East Bengal refugees does not arise. We have, however, emphasized in international forums including the Consortium that the Bangla Desh refugees are a responsibility of the international community and adequate international assistance for the temporary maintenance of these refugees in India should be made available to us.

#### Guidelines Regarding Bonus Shares

\*1041. **SHRI MADHURYA HALDAR :** Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently amended the guidelines about bonus shares; and

(b) if so, the reasons therefor.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** (a) and (b). Yes, Sir; a statement indicating the amendments made and the reasons therefor is laid on the Table of the House.

**Statement**

The Government in consultation with the Advisory Committee on Capital Issues Control have made the following amendments in the guidelines for bonus issue with effect from the 1st June, 1971 :

(i) The residual amount of reserves left after the proposed capitalisation should be at least 33-1/3% instead of 20% of the increased paid-up capital of the company.

(ii) In the notice issued to the shareholders for seeking their approval in general body meeting to the proposed capitalisation, there should be a clear indication of the intentions of the management as regards the first annual dividend payable on the expanded capital of the company. The resolution passed by the general body should indicate the decision of the general body not only on the question of the proposed capitalisation but also on the management's proposals as regards the dividend.

The main object of increasing the percentage of residual reserves to be left after capitalisation is that the reserves remaining after capitalisation should be such as to provide reasonable scope for drawing upon them in times of need for maintenance of dividend in future on the expanded capital base of the company. The amendment at (ii) above has been made with a view to eliminating the uncertainty that used to be there as regards the dividend prospects after the issue, and thereby avoiding speculation which generally profited only those who had the inside information regarding the future prospects of dividend.

**Construction of Houses for Harijans and Sweepers**

\*1042. SHRI B. K. DASCHOWDHURY :  
SHRI DARBARA SINGH :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether his Ministry has any special scheme for construction of homes for the Harijans and sweepers working and residing

within municipal towns and if so, the main features of the scheme; and

(b) whether about 100 Harijan families of Cooch-Bihar town in West Bengal are forced to reside in most dilapidated structures ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY):**

(a) Yes, Sir. Under the composite scheme of improvement in working and living conditions of those engaged in unclean occupations, cent percent Central assistance is given to the State Government for the scheme of housing/house-sites. 75% of the ceiling cost of a house is given as subsidy by the Central Government from the provision made in the Backward Classes Sector and the balance of 25% is expected to be Contributed by the beneficiaries themselves in the form of cash, labour or material.

(b) The scheme is implemented by the State Governments. Information in respect of this particular town is not available.

**Ghost Employees in General Insurance Companies**

\*1043. SHRI N. K. SANGHI : Will the Minister of FINANCE be pleased to state :

(a) whether the records of the recently nationalised General Insurance Companies have revealed the existence of more than 10,000 ghost employees who were paid regularly while they did not perform any duty;

(b) the total amount of money that was being diverted by the Insurance Companies through this method;

(c) whether Government propose to institute an enquiry into the whole matter through the agency of the Central Bureau of Investigation to find out the *modus operandi* of the racket, persons benefited and the money involved; and

(d) whether steps have been taken to set right the records of each Company so that the malpractice is not allowed to continue further ?